

THE

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Monday, 2nd June, 1952

The House met at a Quarter Past Eight  
of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-33 A.M.

MOTION FOR ADJOURNMENT

CLOSURE OF MILLS IN INDORE

**Mr. Speaker:** I have received notice of an adjournment motion from Mr. Gopalan which reads as under:

"Subject: The situation arising out of the closure of mills in Indore where 25,000 workers are on strike. Sec. 144 Cr. P.C. promulgated and many workers including their leaders arrested".

In the first place, this notice is not valid inasmuch as the hon. Member has forgotten or is unaware of Rule 61. He must send a copy of the notice to the Speaker also. No notice or any copy thereof has been sent to me. I have got this original notice which was sent.....

**Shri A. K. Gopalan** (Cannanore): Three copies of the adjournment motion were sent, Sir.

**Mr. Speaker:** Oh, I see. Yes, yes, that is all right. Anyway, I need not look into that technicality.

On the merits, I am myself not sure about the facts. Perhaps, the hon. Minister of Labour might be able to enlighten us. But my own inclination has been that this seems to be more or less a matter for the State concerned, and also a dispute between the workers and the management as

the word "strike" shows, and the matter seems to be a matter about law and order which is the concern of the State concerned. I should like to know the facts if the hon. Minister knows them, and then, if there is any point on hearing the facts from him, I shall further consider this matter.

**The Minister of Communications** (Shri Jagjivan Ram): Well, Sir, I will give you the facts. In the first place, the motion is based on incorrect information supplied to my hon. friend. There is neither a strike nor a lock-out. (*Interruptions*).

**Mr. Speaker:** If the hon. Members are quiet, they will be better able to hear.

**Shri Jagjivan Ram:** I say that this motion for adjournment is based on incorrect information supplied to the hon. Member. There is neither a strike, nor a lock-out in Indore, in any of the mills there. The facts of the case are that one of the mills, the Raj Kumar Mills, closed on the 2nd of May, which is a month ago, on economic reasons, and 3,000 workers working in that mill, of course, have been thrown out of employment. These are the facts of the case. There were some demonstrations, and workers became violent and the State Government promulgated section 144 and they also arrested some leaders and some of the workers.

Since then steps have been taken under the Industries (Development and Regulation) Act, to refer the matter for investigation under section 15 of that Act. So, the matter at present stands at that. Therefore, I do not think there is any ground for allowing this adjournment motion.

**Mr. Speaker:** I am afraid I cannot give my consent to this motion, as it has not disclosed any case of central responsibility.